

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 147/TT/2018**

**Subject** : Determination of transmission tariff from COD to 31.3.2019 for Aurangabad (Powergrid)-Padghe (Powergrid) 765 kV D/C line and Padghe (Powergrid)-Padghe/Kudus (MSETCL) 400kV D/C (Quad) line alongwith associated bays and establishment of 765/400 kV 2x1500MVA Padghe GIS Sub Station under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).

**Date of Hearing** : 20.12.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Maharashtra State Electricity Distribution Co. Ltd and 12 Ors.

**Parties present:** Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Mukesh Kori, Advocate, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant asset was put into commercial operation on 31.12.2017 after a time over-run of 40 months. He requested to condone the time over-run and allow the tariff as claimed in the petition. He submitted that all requisite information as sought by the Commission for determination of final tariff including RCE-II have been submitted.

2. Learned counsel for MPPMCL submitted that their reply is on record.
3. The Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

